

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.....Petitioner

v.

M/s. Advance Navotpad Surfactants Ltd.

.....Respondents

SECTION : UNDER SECTION 7 of the IBC, 2016

Order delivered on 12.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner: Mr. Ranjit Singh, Mr. H.S Kohli, Advs.

For the Respondent : Mr. Ayush Kapur, Mr. Lohit, Kr. Bimal, Advs.

ORDER

The affidavit filed by the learned counsel is taken on record. It has been stated that on account of death of his grandfather, he could not appear on the last appearing and there is delay in filing the reply. In view of the affidavit filed we recall the order dated 03.07.2018 which has closed the right of the respondent to file reply. We grant one last opportunity to file reply within ten days with a copy in advance to the counsel for the petitioner.

It has also been stated that talks for amicable settlement are in progress. If any, settlement is reached between the parties then the same be placed on record on or before the adjourned date. However the pendency of talks for settlement shall not be a ruse for non-filing of reply.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 02.08.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)